91	Written	Answers	[R.	AJYA S.	ABHA]	to Question	s 92.
1	2			,		3	4
9. 3	दे रल .			•		13091	2110.00
10. 1	मध्य प्रदेश	•		•		18786	2857.80
11. 7	नहाराष्ट्र	•			•	24579	4024.28
12. I	न णिपुर		•		•	991	179.82
13. F	भेघालय	. •	•			353	75.09
14. 7	।।गानैंड		•			189	39.25
15. 3	इंशेसा .	•		•	•	6823	1368.62
16. पं	जाब .	•	•			9047	1689.60
17. र	(। जस्थान		•	•	•	15054	2365.30
18. f	संविकम	•	•	•		15	3.65
19. त	मिलन।ड		• •	•		21247	3316.00
20. f	विप्रा .		•	•	•	696	97.33
	उत्तर प्रदेश	•				36857	53 8 2.85
22. q	क्चिम बंगाल	•	•			23680	4481.92
23. ग्र	iडमान श्रीर निव	कोबार	•	•	•	66	15,22
	ाप सन्ह						
	प्रक्षाचल प्रदेश	•		•	•	36	6.91
	इंडीगढ़			•	•	325	56.50
	तदर ग्रौर नगर	हवेली	•	•		54	10.71
	मजोरम	•		•	•	196	42.61
	ग़ंड िचे री	•	•	•	•	414	40.00
						2,42,405	40154.05

स्रोत -- उद्योग मंत्रालय । स्रांक ड्रे समन्तिम है ।

Setting up of a Statutory Corporation for sick Industrial Units

2435. SHRI VISHWA BANDHU GUPTA:

SHRI HÜSEN DALWAI: THAKUR JAGATPAL SINGH:

SHRI CHANDRIKA PRASAD TRIPATHI:

DR. MOHD. HASHIM KID-WAI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have decided to set up a statutory corporation to deal exclusively with sick industrial units; and
- (b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b) Government have decided to convert the Industrial Reconstruction Corporation of India Limited (IRCI).

a Company established under the Companies Act, into a Statutory Corporation to be known as Industrial Reconstruction Bank of India (IRBI). The Reconstruction Bank will` wholly owned by the Central Government and will function principal credit and reconstruction agency for industrial revival and will coordinate the work of other institutions in industrial revival activities. IRBI will also assist and promote industrial development. In order to effectively deal with problem industrial sickness the proposed Reconstruction Bank will be invested with various powers including powers. to take over the management; lease out or sell the industrial undertaking running concern; prepare · schemes for reconstruction by scaling down the liabilities; submit schemes for merger or amalgamation for approval of the Central Government; etc. The Reconstruction Bank will submit also have the power to schemes for reconstruction of panies in liquidation or for their amalgamation with healthy concerns to the High Courts for approval directed so to do by the High Courts.

Written Answers

Awards under J.C.M. Arbitration regarding Overtime Allowance to Central Government Employees

2436. SHRI RAM PUJAN PATEL: Will the Minister of FINANCE pleased to state:

- (a) whether it is a fact that statements were laid by Government in both the Houses of Parliament in December, 1983 regarding modification of the awards given by the Board of Arbitration and Compulsory Arbitration on the revised rates of overtime for the Central Government employees; if so, what are the details in this regards;
- (b) whether it is also a fact that taking into consideration the sizeable

financial implications involved in the acceptance of the awards which will affect the national economy, Government propose to refer the matter to. the Fourth Pay Commission; and

to Questions

(c) if so, what are the reasons for which the cases of Staff Car Drivers and Despatch Riders were not referred to the Fourth Pay Commission and they were not treated at par with other categories of Central Government employees in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA); (a) to (c) In two different cases, the Board of Arbitration set up under the Scheme of Joint Consultative Machinery and Compulsory Arbitration gave awards for following changes in the existing scheme of overtime allowance for the staff of the Central Secretariat and allied offices:

- (i) The upper pay limit for admissibility of Overtime Allowance would be raised from Rs. 750 p.m. to Rs. 900 p.m. except in the case of such employees as are primarily engaged in supervisory duties and are in receipt of Special Charge Allowance.
- (ii) The rate of Overtime Allowance would be 11 (one and a guarter) times the rate of emoluments.
- (iii) The existing ceiling of limiting overtime to 1/3 (one-third) of the monthly emoluments would be removed and the ceiling in respect of such allowance would be limited to 1/3 (one-third) of the total number of working hours in a month during Parliament Sessions.

After due consideration of the various factors like the repercussions the awards were likely to have and the sizeable financial implication involved in acceptance of the awards, Government proposed to refer the matter to the Fourth Central Pay Commission which had already been set up for enquiring into the pay, allowances and other condtions of service of Central Government employees, A statement in this behalf for modifica-